

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 17 OF 2019

Dated: 15th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

NRSS XXXI (B) Transmission Ltd.

.... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Petal Chandhok
Ms. Sumidhi Sharma
Mr. Shubham Arya

Counsel for the Respondent(s) : Ms. Suparna Srivastava
Ms. Sanjna Dua for R-2

ORDER

Both Appellant and Respondent No.2 are directed to place on record whether IDC and IEDC charges incurred on account of mismatch of commissioning of transmission elements could be reconciled and how it could be recovered through Point of Connection mechanism in terms of Regulations, if any, within three weeks.

Appearance of Respondent No.1 and Respondent No.6, if any, shall be filed within three weeks.

List the matter on **10.12.2019.**

**(Ravindra Kumar Verma)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

mk/pk